

AA

22

Date	Office Report	Orders
		<p>20.2.95 29.</p> <p>CP.310/94 OA.1339/94 with OA.2011/94 MA.3406/94</p> <p>Present: Shri V.K.Rao, counsel for the petitioner in the CCP as well as the counsel for the applicants in the 2 OAs.</p> <p>Shri M.K.Gupta, counsel for R1&2 in both the OAs. Shri S.K.Gupta for Shri B.S.Gupta, counsel for R3-5 in both the OAs as well as respondents in the CCP.</p> <p>Shri R.S. Gupta had appeared earlier and stated that after the reply was filed by respondent No.3-5 in the OAs, the respondents No.1&2 have filed reply. He therefore prays, ^{for time} to file a supplementary reply taking note of the issues raised by the respondent 1&2. Permission for additional reply is granted. This may be done in 2 weeks. Applicant may file rejoinder to all the replies within 2 weeks thereafter. List on 4.4.95 before appropriate Bench.</p> <p>In so far as the CP is concerned, the learned counsel for the petitioner requests that an earlier date may be fixed for hearing the CP. He states that the applicant has been relieved sometime in September, 1994 and till today, he has not been taken in duty anywhere, and his status is undefined. He, therefore, seeks an early date of hearing in the CP.</p> <p>As the CP is linked with both the OAs, it will be heard along with the OA on the next date of hearing on 4.4.95.</p> <p>In case, the applicant requires any special direction ^{plus} it will be open to him to file a proper application in this regard, seeking appropriate relief.</p> <p>Call on 4.4.95 Interim order already passed is to continue till then.</p> <p style="text-align: right;">(L)</p> <p>DR. A. VEDAVALLI M/J</p> <p>N.V. KRISHNAN V.C. A</p>

(kam)